

(c) to (f) the measures for monitoring utilisation of issue proceeds and for ascertaining if the companies exist after they made public issues are given below:

- (i) According to the SEBI guidelines, in case of issues exceeding Rs. 500 crore the issuers are required to voluntarily disclose the names of financial institutions who would monitor the use of proceeds;
- (ii) Stock Exchanges have amended their listing agreements on the advice of SEBI which requires companies to give cash flow statements in their Annual Reports indicating the utilisation of funds raised from the public;
- (iii) Based on the SEBI sponsored report of the Malegam Committee, DCA have amended Schedule VI of the Companies Act which requires that all unutilised funds out of the issue must be separately disclosed in the balance-sheet of company indicating the form in which such unutilised funds have been invested.

Plywood and Timber Industries

3245. SHRI C. NARASIMHAN: Will the Minister of INDUSTRY be pleased to state:

- (a) whether plywood and timber industries are under compulsory licencing;
- (b) if so, the details thereof;
- (c) the number of licences issued to produce plywood and timber in the country;
- (d) whether licences are also issued to Small Scale Industries for producing such products; and
- (e) if so, the details thereof ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) Plywood, veneers of all types and other wood based products such as particle board, medium density fibre board/block board fall in the list of industries for which an industrial licence is compulsory.

(c) There are at present about sixty units in the organised sector for the manufacture of plywood.

(d) and (e) In terms of the New Industrial Policy, 1991, all industrial undertakings are required to obtain industrial licence for setting up plywood industry, except those small scale industrial undertakings which employ less than fifty workers with the aid of power or less than hundred workers without the aid of power.

Jute Bags

3246. DR. M. JAGANNATH: Will the Minister of TEXTILES be pleased to state:

(a) whether the Standing Advisory Committee of Experts (S.A.C.E.) have submitted their recommendations in regard to use of jute bags for packing of cement;

(b) if so, the recommendations thereof; and

(c) the action taken by the Government thereon ?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) to (c) The Standing Advisory Committee (SAC) have submitted their recommendations in regard to use of jute bags for packing of Cement, food grains, Sugar and Fertilizer (Urea). The recommendations are under consideration of the Government.

Merger of MITCO with MMTC

3247. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Mica Trading Corporation of India Ltd. has been merged with Minerals and Metal Trading Corporation of India Ltd. w.e.f. May 2, 1996; and

(b) if so, the new name given to the Mica Trading Corporation of India Ltd. and whether the facilities being provided to the employees of the then Mica Trading Corporation of India Ltd. are at par with the employees of M.M.T.C.?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) and (b) Yes, Sir. The Rehabilitation-cum-Amalgamation/merger scheme was sanctioned by BIFR during its final hearing held on 8.4.96 in accordance with the approval given by the Group of Ministers (GoM). MMTC in its Extraordinary General Meeting held on 25.5.96 passed the order for merger, effective from 1.4.95.

After merger, it is functioning as a division of MMTC. The facilities being provided to the employees of the then MITCO are in accordance with the Rehabilitation-cum-Amalgamation/merger scheme approved by BIFR but are not at par with MMTC.

Profit/Losses by CIL units

3248. JUSTICE GUMAN MAL LODHA: SHRI NITISH KUMAR:

Will the Minister of COAL be pleased to state:

(a) whether the Government have formulated any scheme for revival of loss making subsidiaries of CIL;

(b) if so, the details of the scheme, and

(c) the amount of additional investment likely to be required for the scheme and the sources from which the above amount is likely to be mobilised ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) to (c) In February, 1996 the Government introduced a scheme for capital restructuring of Coal India Limited; the details of the scheme are as under :

(i) Moratorium on the interest-free non-plan loan of Rs. 432.64 crores as on 31.3.1992 for three years i.e. upto 1998-99 and repayment of the amount